



2026:AHC-LKO:22149

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 528 BNSS No. - 1234 of 2026

Paras Pandey @ Paras Nath Pandey And 5 Others

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Home Lko. And
Another

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Shashi Kant Tripathi
Counsel for Opposite Party(s)	:	G.A., Rahul Roshan Dubey

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

1. Heard learned counsel for the applicants, learned A.G.A. for the State as well as Shri Rahul Roshan Dubey, learned counsel appearing for opposite party no.2, whose vakalatnama filed today is taken on record.

2. The present application has been filed with the prayer to quash the summoning order dated 03-07-2025 passed by Additional Chief Judicial Magistrate Court No-17, Sultanpur in Case No.13509/2025 (State Versus Paras Pandey and others) and the charge sheet dated 19-03-2025 arising out of FIR No- 21/2025, Under section 323 IPC 115(2) BNS, 342 IPC 127(2) BNS, 504 IPC 352 BNS, 149 IPC 190 BNS, 147 IPC. |191(2) BNS, 148 IPC 191(3) BNS, 307 IPC 109 BNS, 452 IPC 333 B.N.S B.N.S. lodged at P.S. Kotwali. Dehat District- Sultanpur.

3. The learned counsel for the applicants submits that due to certain misunderstanding, the instant FIR was lodged against the applicants and thereafter the parties sat together and has amicably settled their dispute which has been reduced in writing on 17.02.2025. He added that thereafter the applicants filed the instant application for direction to the trial Court to verify the compromise deed and in compliance of the order dated 28.01.2026, the verification was done and report has been submitted to this Court. He submits that further criminal proceeding in the instant matter would amount to harassment and thus the impugned criminal proceeding may be quashed.

4. Learned counsel for the opposite party no.2 has also supported the contention of the learned counsel for the applicants and submits that parties have amicably settled their dispute and the opposite party no. 2 has no grievance, hence, criminal proceedings against the applicants may be dropped.

5. Learned counsel for the State has no objection to the contention aforesaid.

6. Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 17.02.2025 and said compromise has been verified on 12.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal case.

7. This Court has also taken note of the fact that in the order dated 24.02.2025 passed in Criminal Miscellaneous Writ Petition No.761 of 2025, the statement of the learned A.G.A. was recorded, wherein it was submitted that the injuries inflicted upon the body of the victim are simple in nature. In view of the aforesaid, the case is covered by the ratio of the judgment of the Hon'ble Supreme Court in ***State of Madhya Pradesh vs. Laxmi Narayan & Ors.*** reported in **(2019 5 SCC 688)**.

8. In view of the above, as the applicants and opposite parties have entered into compromise and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677; Manoj Sharma Vs. State and others (2008) 16 SCC 1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466**.

9. Accordingly, criminal proceedings with regard to summoning order dated 03-07-2025 passed by Additional Chief Judicial Magistrate Court No-17, Sultanpur in Case No.13509/2025 (State Versus Paras Pandey and others) and the charge sheet dated 19-03-2025 arising out of FIR No-

21/2025, Under section 323 IPC 115(2) BNS, 342 IPC 127(2) BNS, 504 IPC 352 BNS, 149 IPC 190 BNS, 147 IPC. | 191(2) BNS, 148 IPC 191(3) BNS, 307 IPC 109 BNS, 452 IPC 333 B.N.S B.N.S. lodged at P.S. Kotwali. Dehat District- Sultanpur are hereby quashed.

10. The compromise shall be part of this order.

11. The application is allowed accordingly.

12. Consigned to record.

(Shree Prakash Singh,J.)

March 30, 2026

V. Sinha